

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2561  
ANSWERED ON:13.03.2013  
GUIDELINES FOR RECRUITMENT OF TEACHERS  
Thakor Shri Jagdish

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) the total number of teachers required to maintain the teacher-pupil ratio as per the Right to Education Act;
- (b) the details of the guidelines laid down for the recruitment of teachers in the States;
- (c) whether the State Governments follow the said guidelines; and
- (d) if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

(a): The Right of Children to Free and Compulsory Education (RTE) Act 2009, which became operative with effect from 1st April, 2010, stipulates that the Pupil Teacher Ratio (PTR) will be maintained in respect of every school at the level specified in the Schedule to the said Act. Under the Sarva Shiksha Abhiyan (SSA) programme, which has been harmonized with the RTE Act, over 7 lakh additional teacher posts have been sanctioned since April, 2010 to meet the PTR norms.

(b) to (d): In pursuance of section 23 of the RTE Act, the National Council for Teacher Education (NCTE) has, vide its Notification dated 23rd August, 2010, laid down the minimum qualifications for a person to be eligible for appointment as a teacher for classes I-VIII, which are applicable to all schools imparting elementary education, including the schools under the State Governments. The Notification inter alia provides that only a person who qualifies the Teacher Eligibility Test (TET) conducted by the appropriate Government will be eligible for appointment as a teacher for classes I-VIII.